

Mr.S.D.Gaikwad,  
Working as Foreign Trade  
Development Officer (Now retired). : Applicant

Advocate:

Versus

1. Union of India, through the  
Secretary, Ministry of Commerce,  
Govt. of India, New Delhi-110 011.
2. The Director General of Foreign Trade  
Udyog Bhavan, New Delhi-110 001.
3. The Joint Director of Foreign Trade,  
Near C.G.O. Building M.K.Marg,  
Churchgate, Mumbai-400 020. : Respondents.

Decision by Circulation

**ORDER**  
**RA.82/2004 in OA.182/2000**

**Date: 08-10-2004**

**Hon'ble Mr.A.S.Sanghvi : Member (J)**

This review petition is moved by the applicant of the OA.182/2000 for reviewing the orders passed in the OA on dated 5.8.2003. Though the order in the OA was passed on 5.8.2003, this review petition is moved on dated 3.9.2004 without any application for condoning the delay in filing this review. Rule 17 of the CAT (Procedure) Rules, 1985 requires

that review shall be moved within 30 days of passing of the order. Since this review is not moved within 30 days, the same is clearly barred by limitation and deserves to be rejected on this ground.

2. On merit also, we find that the review does not seek the review of the order but rather seeks to challenge the order passed in the OA. We are not exercising appellant jurisdiction over our orders and therefore, such an attempt on the part of the applicant to challenge our own order before us in the guise of the review application cannot be sustained. The review application therefore, deserves to be rejected. The same is rejected with no order as to costs.

*Shankar Prasad*  
(Shankar Prasad)  
Member (A)

*A.S. Sanghvi*  
(A.S. Sanghvi)  
Member (J)

ab  
*Document issued*  
*on 19/10/04*  
*(c)*